

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH : HYDERABAD  
AT HYDERABAD.

O.A. No. 732 of 1994

Between:-

Dated: 29-6-94.

G.S.V. Subrahmanyam

...

Applicant

And

1. The Indian Council of Agricultural Research,  
Krishi Bhavan, New Delhi, rep. by its Director  
General.
2. The Director, Central Tobacco Research Institute,  
Rajahmundry, East Godavari District.

Counsel for the Applicant : Mr. N. Ram Mohan Rao

Counsel for the Respondents : Mr. V. Bhemanna, Addl. CGSC.

CORAM:

Hon'ble Mr. Justice V. Neeladri Rao, Vice-Chairman

Hon'ble Shri R. Rangarajan, Administrative Member.

Hon'ble Tribunal made the following order:-

Notice before admission. Post on 8-7-94 (for orders)  
until further orders the order dated 6.6.94 vide No. F1(4)  
/94-Admn. I is suspended.

If the bill is drawn in regard to the applicant  
on the basis of the letter dated 6.6.94 was already drawn  
for June, 1994, the bill for the difference has to be  
drawn and paid to the applicant.

*Ar. 10/6/94*  
Deputy Registrar (Judl.)

Transferred to:-

Krishi Bhavan, New Delhi,

2. The Director, Central Tobacco Research Institute,  
Rajahmundry, East Godavari District.

3. One copy to Mr. N. Ram Mohan Rao, Advocate, C.A.T. Hyd.

4. One copy to Sri V. Bhemanna, Addl. CGSC, CAT, Hyd.

5. One spare.

kku.

10/6/94  
117/1

O.A. 732/94

TIPIED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GURTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHA R.REDDY  
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 27-6-1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. No.

in

O.A.No. 732/94

T.A.No. \_\_\_\_\_

(A.P. \_\_\_\_\_)

Admitted and Interim Directions  
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

